

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/TT/2015

Subject : Determination of transmission tariff for 2014-19 tariff period for Re-conductoring of Ckt-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) transmission line under "Eastern Region System Strengthening Scheme-I" in Eastern Region.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company and 5 others

Parties present: Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jashbir Singh, PGCIL
Shri Aryaman Saxena, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff Re-conductoring of Ckt-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) transmission line under "Eastern Region System Strengthening Scheme-I" in Eastern Region.
 - b) The petitioner has claimed total additional capitalization of ₹691.30lakh for 2014-19 tariff period for the said asset.
2. The Commission observed that the Ckt-II of 400 kV D/C Siliguri-Purnea (HTLS Cond.) transmission line is dealt in Petition No 104/TT/2013 and directed to staff to adopt the procedure followed in Petition no. 104/TT/2013 for the determination of the tariff in the instant Petition. The Commission further directed the petitioner to submit the amount of decapitalised amount in case of the asset in instant petition.



3. The Commission directed the petitioner to submit the above said information on affidavit with copy to respondents by 18.3.2016, failing which the matter would be decided on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

